

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2485/2004

New Delhi, this the 2nd day of November, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Duli Chand, S/o Sh. Ramesh Chand
R/o B-8, Safdarjung Staff Quarters, Type I
West Kidwai Nagar, New Delhi - 110 023.

...Applicant

(By Advocate Sh. R.K.Shukla)

V E R S U S

Union of India through

1. The Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.
2. The Medical Superintendent
Safdarjung Hospital
New Delhi.
3. The Additional Medical Superintendent
Safdarjung Hospital, New Delhi.

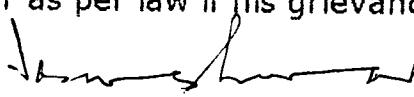
...Respondents

O R D E R (ORAL)

Heard.

2. Learned counsel for the applicant has submitted that he has learnt ~~by~~ the applicant that the matter is likely to be sorted out by the Department and the relief as prayed for by him is expected to be granted. With that position, learned counsel for the applicant has been instructed by the applicant to withdraw the OA with liberty to approach the Tribunal if the grievance of the applicant still survives.

3. Having regard to the above, this OA is disposed of as having been withdrawn and not pressed, with liberty to the applicant to proceed in the matter as per law if his grievance still survives.


(Sarweshwar Jha)
Member (A)



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